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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CONT.CAS(C) 423/2026  
JITENDRA CHOUKSEY

.....Petitioner

Through: Mr. Rohit Kumar, Mr. Amay Sejwal,  
Mr. Shailendra Singh, Mr. Sandeep  
Goyal and Ms. Shevalik Singh,  
Advocates.

versus

DR RAJEEV SINGH RAGHUVANSHI AND ANR.....Respondents

Through: Ms. Manisha Agarwal Narain, CGSC  
alongwith Mr. Nipun Jain and Ms.  
Aditi Singh, Advocates.

**CORAM:**

**HON'BLE MR. JUSTICE SACHIN DATTA**

**ORDER**

% **17.03.2026**

**CM APPL.16373/2026 (Exemption)**

1. Allowed, subject to all just exceptions.
2. Application stands disposed of.

**CONT.CAS(C) 423/2026 and CM APPL.16374/2026**

3. Issue notice.
4. Learned counsel, as aforesaid, accepts notice on behalf of the respondent no. 1. She is also directed to accept notice on behalf of respondent no. 2.
5. Let reply be filed within a period of 4 weeks from today. Rejoinder thereto, if any, be filed before the next date of hearing.
6. List on 21.05.2026.

**SACHIN DATTA, J**

**MARCH 17, 2026/at**